

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

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CIVIL APPEAL NOS. 3891-3893 OF 1996

(Arising out of SLP(C) Nos. 9606-9608, 16443-51, 17005-
17017, 17148-17164, 17224-17230, 18608 of 1995)

Shiv Shankar & Others

--- Appellants

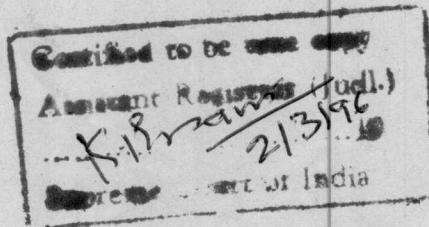
Versus

Union of India & Others

--- Respondents

O R D E R

Special leave granted.



Learned counsel state that the matters are covered by the judgment of this Court in civil appeals arising out of SLP (C) Nos. 14756-61/93 and connected matters decided on 27.7.1995. The order of the Tribunal under appeal is, accordingly, set aside. The appeals are disposed of with the directions given in the case of Usha Kumari Anand; the respondents are directed to examine the case of the appellant in accordance with the directions contained in paragraph 37 and 38 of the tribunal's judgment in that matter. This should be done within six weeks. There shall be no order as to costs.

Sd/-
(S. P. Bharucha)

Sd/-
(K. Venkataswami)

New Delhi
February 19, 1996.